GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS

RAJYA SABHA
UNSTARRED QUESTION NO. 507
ANSWERED ON 23rd JULY, 2026

MEASURES TAKEN TO TACKLE CYBER FRAUDS

507 SHRI RAGHAV CHADHA:

Will the Minister of Communications be pleased to state:

(a) the number of fraudulent SIM cards deactivated using the AI-based ASTR engine in the recent years;

(b) the number and details of fraud reports received on the 'Chakshu' facility and resolved during the recent years;

(c) the steps taken in coordination with the Ministry of Home Affairs to trace and link the mobile devices to known cybercrime areas; and

(d) the progress made under the DoT-SEBI MoU to build a shared network for preventing financial fraud and identity theft?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT
(DR. PEMMASANI CHANDRA SEKHAR)

(a) Department of Telecommunications (DoT) has developed ASTR which is an artificial intelligence and big data analytics tool that identifies suspicious mobile connections. As on 15.7.2026, more than 88 lakh such mobile connections have been disconnected after failing reverification.

(b) Chakshu facility of Sanchar Saathi enables citizens to report the suspected fraud communications. Rather than acting on individual reported suspected fraud communications, DoT uses the crowd-sourced data to carry out analysis and to zero down on misuse of telecom resources. As on 15.7.2026, based on 11.18 lakh reports of suspected fraud communication shared by citizens on Sanchar Saathi, 50.90 lakh mobile connections have been disconnected.

(c) Under the Government of India (Allocation of Business) Rules, 1961, matter relating to cybercrime are allocated to the Ministry of Home Affairs (MHA). Further, 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. However, DoT has developed Digital Intelligence Platform (DIP), for bi-directional information sharing with stakeholders including Indian Cyber Crime Coordination Centre (I4C) of MHA for prevention of misuse of telecom resources for cyber-crimes and financial frauds.

(d) Securities and Exchange Board of India (SEBI) has issued advisories to its regulated entities for onboarding on DIP for information sharing. DoT has conducted sessions on DIP for the regulated entities of SEBI and more than 50 such entities are on-boarded on DIP.

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